

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 3rd day of May 2002.

QUORUM : HON. MR. RAFIQUDDIN, J.M.

O.A. No. 271 of 2002.

Sona Devi w/o Late Sri Kallam, Highly Skilled Fitter Grade-I
under Senior Section Engineer (Carriage & Wagon), Northern
Railway, Chunab r/o Railway Qr. No.46 C, Chunab.

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..... Applicant.

Counsel for applicant : Sri Sanju Ram.

Versus

1. Union of India through General Manager, Northern Railway,
Baroda House, New Delhi.

2. Divisional Railway, Manager, Northern Railway, Allahabad.

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..... Respondents.

Counsel for respondents : Sri A.K. Pandey.

O R D E R (ORAL)

BY HON. MR. RAFIQUDDIN, J.M.

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The applicant Smt. Sona Devi claims to be widow of Late Sri Kallam, who died on 26.7.2000 while working as Highly Skilled Fitter Grade-I in Northern Railway of Allahabad Division under Senior Section Engineer, Chunab. The applicant has filed this O.A. seeking direction to the respondents to appoint her on compassionate ground as per rules and also for making payment of settlement dues namely family pension, DCRG, Provident Fund, Group insurance, leave salary etc. with interest.

2. According to the applicant, she submitted an application on 26.8.2000 and again on 28.9.2000 before the D.R.M., Northern Railway, Allahabad (Respondent No.2) through proper channel, a copy of which have been enclosed as Annexure A-6 and A-7 to this O.A. The applicant also approached

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personally @ the Senior Section Engineer, Chunai for payment of settlement dues of her late husband and submitted written representation on 13.11.00 but no response has been given by him till date hence she has filed this O.A. for the reliefs referred to above.

3. I have heard Sri Sanju Ram for applicant and Sri A.K. Pendey for respondents.

4. Counsel for the applicant has contended before me that even after submission of the application before the competent authority claiming appointment on compassionate ground as well as for payment of settlement dues of her late husband, the respondents have done nothing so far.

5. Considering the facts and circumstances of the case, I find it appropriate to dispose of this O.A. at this stage by issuing direction to the D.R. M. (Respondent No.2) to consider and pass an appropriate speaking order on the application of the applicant for her appointment on compassionate ground and also direct the authority concerned to release the settlement dues of the applicant within a period of three months from the date of receipt of a copy of this order. In case, the claim of the applicant is not accepted for any reason, speaking and reasoned order shall be passed.

There shall be no order as to costs.

D. M.
J.M.

Asthana/
3.5.02